



1 MCRC-38853-2025
IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE
HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 8th OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 38853 of 2025

PRADEEP

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Chandra Prakash Purohit - Advocate for the applicant.

Shri Tarun Pagare - G.A. for respondent/State.

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ORDER

1] They are heard and perused the case diary.

2] This is the applicant's first bail application filed under Section 483 of *Bharatiya Nagarik Suraksha Sanhita*, 2023/ Section 439 of Cr.P.C. as he is implicated in connection with Crime No.401/2025 registered at Police Station Badnawar, District- Dhar (MP) for offence punishable under Section 34(2) of M.P. Excise Act, 1915. The applicant is in custody since 03.08.2025.

3] The allegation against the applicant is that he was also involved in the aforesaid case, wherein 54 bulk litres of unauthorized liquor has been seized from *Jay Bhawani Dhaba*.

4] Counsel for the applicant has submitted that the applicant is lodged in jail since 03.08.2025. It is also submitted that there are no criminal antecedents against the applicant and the final conclusion of trial is likely to



take sufficient long time. Thus, it is prayed that the application be allowed.

5] Counsel for the State has opposed the prayer.

6] On due consideration of submissions and on perusal of the case-diary, this Court is inclined to allow the present application.

7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is hereby **allowed**. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of **Rs.25,000/- (Rupees Twenty Five Thousand)** with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] Accordingly, the application is **allowed and disposed of**.

C.c. as per rules.

(SUBODH ABHYANKAR)
JUDGE

Pankaj